

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT - IV

ITEM No. 5
(IB)-434/ND/2021

IN THE MATTER OF:

Icons Projects India Pvt. Ltd.	...	Applicant
Vs.		
ShipraEstates Ltd.	...	Respondent

Order under Section 7 of IBC

Order delivered on 11.08.2021

Coram:

DR. DEEPTI MUKESH,
HON'BLE MEMBER (JUDICIAL)

MS. SUMITA PURKAYASTHA,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Financial Creditor: Mr. Aseem Chaturvedi, Ms. WamikaTrehan,
Ms. Shivank, Advocates

For the Respondent :

ORDER

Issue Notice as to why the application for initiating the CIRP should not be admitted against the Corporate Debtor. Process dasti as well as through all modes.

List for further consideration on 18.08.2021.

Sd/-
SUMITA PURKAYASTHA
MEMBER (TECHNICAL)

Sd/-
DR. DEEPTI MUKESH
MEMBER (JUDICIAL)

MUKESH